

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2078(KB)2019
IA(I.B.C)/836(KB)2022, IA(I.B.C)/780(KB)2022,
IA(I.B.C)/1368(KB)2022, IA(I.B.C)/1101(KB)2022,
IA(I.B.C)/916(KB)2022, IA(I.B.C)/930(KB)2022,
IA(I.B.C)/929(KB)2022, IA(I.B.C)/702(KB)2022,
IA(I.B.C)/451(KB)2022, IA(I.B.C)/615(KB)2021,
IA(I.B.C)/749(KB)2021, IA(I.B.C)/735(KB)2021,
IA(I.B.C)/471(KB)2022, IA(I.B.C)/575(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND DECEMBER, 2022, 02:00 P.M

IN THE MATTER OF	TRIMURTI ASSOCIATE PRIVATE LIMITED VS BKM INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel/Authorised Representative appeared physically/through video conference:

For RP : Mr. Rishav Banerjee, Adv.
Mr. A. K. Awasthi, Adv.
Mr. Rajarshi Banerjee, Adv.
Mr. Pratim Bayal, RP in person

For respondents in IA/735/2021 : Mr. Pranit Bag, Adv.
Mr. Snehashis Sen, Adv.
Mr. Aditya Sarkar, Adv.

For applicant in IA/1101/2022 : Ms. Urmila Chakraborty, Adv.
Ms. Madhujā Barman, Adv.,

For applicant in IA/916/2022, IA/929/2022 & IA/930/2022 : Mr. Ratnanko Banerji, Sr. Adv.
Ms. Urmila Chakraborty, Adv.

For respondent in IA/916/2022, IA/929/2022 & IA/930/2022 : Ms. Manju Bhuteria, Adv.
Ms. Meenakshi Manot, Adv.
Mr. Abhishek Jain, Adv.

ORDER

1. Ld. Counsel for the RP present. RP is present in person. Ld. Counsel for the respondents in IA(IBC)/735(KB)2021 present. Ld. Counsel for the applicant in

IA(IBC)1101(KB)2022 present. Ld. Senior Counsel along with Ld. Counsel for the applicants in IA(IBC)/916(KB)2022, IA(IBC)/929(KB)2022 and IA(IBC)/930(KB)2022 present. Ld. Counsel for the respondent no. 2 in IA(IBC)/916(KB)2022, IA(IBC)/929(KB)2022 and IA(IBC)/930(KB)2022 present.

2. **IA(IBC)/916(KB)2022, IA(IBC)/929(KB)2022 and IA(IBC)/930(KB)2022**
 - (a) Reply affidavit has been filed by the respondent no. 2. RP to file reply affidavit, if any, within two weeks with advance copy served on the applicants.
 - (b) Post these matters on **13/01/2023**.
3. **IA(IBC)/735(KB)2021** – Pleadings are complete. Post this matter on **13/01/2023**.
4. **IA(IBC)/1101(KB)2022**
 - (a) It is stated by the RP that there is no communication demanding rent/occupational charges of the property. As such he was not aware of this. Let a communication in this regard be furnished to the RP within one week, who shall respond, accordingly, and make the payment of rent/occupational charges of the property, if any. Reply, if any, shall also be filed by the Resolution Professional within two weeks.
 - (b) Post this matter on **13/01/2023**.
5. **IA(IBC)/615(KB)2021** – It is stated by the Ld. Counsel appearing for Mr. Pratim Bayal, RP, that this application has been filed by the erstwhile RP. In view of the Resolution Plan has been filed before this Adjudicating Authority for approval, Ld. Counsel seeks some time to examine and peruse with this IA. Post this IA on **13/01/2023**.
6. **IA(IBC)/749(KB)2021** – Nobody appears for the respondent nos. 2 and 3. Let fresh notice be served on the respondent nos. 2 and 3 by the RP. ‘Dasti’ service by the RP is also allowed. Let service affidavit be filed proving service on the respondent nos. 2 and 3. Post this matter on **13/01/2023**.
7. **IA(IBC)/702(KB)2022** – This is an application filed by the RP u/s. 30 of the Code for approval of the Resolution Plan. This IA shall be tagged along on **13/01/2023**.
8. **IA(IBC)/575(KB)2021** – This application has been filed by the erstwhile RP u/s. 66 of the Code. Post this matter on **13/01/2023**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)